The Punjab Local Authorities Census Expenses Contribution Act, 1950
Act 19 of 1950

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LOCAL AUTHORITIES CENSUS EXPENSES CONTRIBUTION

THE PUNJAB LOCAL AUTHORITIES CENSUS EXPENSES CONTRIBUTION ACT, 1950

PUNJAB ACT NO. 19 OF 1950

[Received the assent of His Excellency the Governor on the 31st October, 1950, and first published in the Punjab Government Gazette (Extraordinary), of 1st November, 1950.]

<table>
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<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation</th>
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<td>1950</td>
<td>19</td>
<td>The Punjab Local Authorities Census Expenses Contribution Act, 1950</td>
<td>Extended to the territories, which immediately before the 1st November, 1956 were comprised in the State of Patiala and East Punjab States Union, by Punjab Act 41 of 1960 Amended by the Haryana Adaptation of Laws Order, 1968.</td>
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An Act to provide for contribution by local Authorities of portion of the expenses to be incurred in connection with the taking of census and for certain other purposes

It is hereby enacted as follows:—

1. (1) This Act may be called the Punjab Local Authorities Census Expenses Contribution Act, 1950.

(2) It extends to the whole of "Haryana", but nothing herein contained shall affect the powers of the Cantonment authorities with respect to the application of cantonment funds and property.

(3) It shall come into force in the principal territories on such date as the State Government may, by notification, appoint in this behalf [and in the transferred territories on the 23rd December, 1960.]
2. In this Act, unless there is anything repugnant in the subject or context,—

(a) “Census” means a Census taken in accordance with the provisions of the Census Act, 1948;

(b) “prescribed” means prescribed by rules made under this Act.

3. Notwithstanding anything contained in any enactment in regard to the funds of any Local Authority, the State Government may direct that such portion of any expenses, as may be prescribed, incurred for anything done in accordance with the Census Act, 1948, or the rules made thereunder, may be charged to the funds of any local authority constituted for and on behalf of the area within which such expenses were incurred.

4. If the State Government on receiving a report from the District Magistrate or the Superintendent of Census Operations is satisfied that a local authority has made default in performing any duty imposed on it by or under this Act or the Census Act, 1948, or has failed to make payment of expenses or cost as required by or under section 3 of this Act or section 16 of the Census Act, 1948, the State Government may make such orders and take such steps as it may consider expedient for securing the performance of such duties or the payment of such expenses or costs, as the case may be.

5. (1) The State Government may make rules to carry out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely—

(a) the portion of the expenses incurred in connection with the taking of census which may be charged under this Act to the funds of any local authority;

(b) the manner in which sums charged under this Act shall be computed and paid;

(c) the manner in which and the extent to which any duty connected with census may be performed by a local authority.